

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
ALLAHABAD.

Dated: Allahabad, the 8th day of March, 2001.

Coram: Hon'ble Mr. S. Dayal, A.M.

ORIGINAL APPLICATION NO. 03 OF 2001

Anand Kumar,  
s/o Pokhai Ram,  
r/o Military Farm, Dehradun,  
presently working on the post  
of Veterinary Dresser Grade-II,  
Military Farm, Dehradun.

..... Applicant

(By Advocate Sri N. P. Singh )

Versus

1. Union of India,  
through Defence Secretary,  
South Block, New Delhi.
2. Quarter Master General Army Hqrs.,  
Sena Bhawan, New Delhi.
3. Deputy Director General,  
Military Farm Q.M.G. Branch,  
R.K. Puram, West Block,  
New Delhi-66.
4. Director,  
Military Farm, Headquarters,  
Central Command, Lucknow Cantt.
5. Officer Incharge,  
Military Farm, Dehradun.
6. Capt. Dalpat Singh Rathore,  
Officer Incharge, Military Farm,  
Dehradun.

..... Respondents.

(By Advocate Sri

Contd..2

O\_R\_D\_E\_R\_ (ORAL)

(By Hon'ble Mr. S. Dayal, AM)

This Application has been filed for setting aside impugned orders dated 4.11.1999 and movement order dated 16.2.2001.

2. I have heard the learned counsel for the applicant at the admission stage itself. The learned counsel for the applicant has drawn my attention to Annexure No.6, which is a representation made by the applicant dated 16.2.2001, in which cancellation of transfer order is sought on the ground that against 3 sanctioned post of Veterinary Dresser at Military Farm Dehradun, only 2 persons including the applicant were working and the transfer of the applicant would further decrease the strength. Another ground advanced is that the applicant had not made any request for transfer on compassionate ground. Lastly, the applicant has represented that if the transfer was being made on the ground that there was a person surplus, his junior Sri S.K. Sharma should have been transferred and the applicant should have been retained. None of these grounds are such, which would be valid for grant of relief to the applicant.

3. The cancellation of transfer order is sought in the O.A. on the ground that the applicant has not been paid Travelling Allowance. The learned counsel for the applicant also states that the applicant has not been paid his salary upto 30th January, 2001 for the month of January, 2001. The applicant has proceeded on leave w.e.f. 31.1.2001.

  
Contd..3

4. Under the circumstances, the O.A. is disposed of at the admission stage itself with the direction to the Respondents to pay salary for the month of January upto 30th January, 2001 and advance of Transfer TA before asking the applicant to move from his present place of posting. The applicant shall be entitled to payment of salary from the date of joining till the date of payment of the above two amounts including salary for the period after he joins. The O.A. stands disposed of.

No order as to costs.

  
( S. DAYAL )  
MEMBER (A)

Nath/